

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 160 of 2020**

**IN THE MATTER OF:**

**Siemens Healthcare Pvt. Ltd.**

**....Appellant**

**Vs.**

**Ausadh Vyapaar Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellant: Mr. Anil Giri, Sr. Advocate with Mr. Nishant Menon, Mr. Deepesh, Mr. Mudit Ruhella and Mr. Manit Moorjani, Advocates**

**For Respondent:**

**ORDER**

**27.01.2020:** Learned Counsel for the Appellant contends that the Impugned Order is unsustainable as there was valid assignment of debt and limitation was not attracted.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant provides email address of the Respondent, let notice be issued through email.

Post this appeal 'For Admission (After Notice)' on **13<sup>th</sup> February, 2020**.

[Justice Bansilal Bhat]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesh Merla]  
Member (Technical)

*sa/gc*